

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 128 OF 2016**

**Dated: 11<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GAIL (India) Ltd. ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Mr. Sumit Kishore

**ORDER**

Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 09.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.01.2017 after serving copy on the other side.

List the matter on **06.01.2017**. In the meantime, pleadings be completed. Learned counsel for the respondent is directed to file Vakalatnama within ten days.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**